

**Government of Jammu and Kashmir
Civil Secretariat: Revenue Department
(Haj & Auqaf Section)**

**Notification
Jammu, the 15th February, 2017**

SRO:-58 In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act,2001 (Act No III of 2001), the Government, after consulting the Special Officer Auqaf Jammu and Kashmir hereby publish land measuring 1311 Kanals 12 Marlas situated in different villages of Tehsil Handwara District Kupwara details of which are given in Annexure "B" to this notification as Wakaf Property for the Purposes of said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner/ Secearaty to Government
Revenue Department

Dated:- 15 -02-2017

No:- Rev/Auq/55/2016

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secearaty to Government, Law, Justice & Parliamentary Affairs, Department
3. Deputy Commissioner, Kupwara.
4. Directors, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf J&K Jammu.
6. General Manger Government Press, Jammu/Srinagar. He is requested kindly Publish the notification in the next issue of Government Gazettee and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Jammu.
7. Administrator Auqaf Handwara/Tehsildar Handwara
8. Pvt. Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website for hoisting the said notification (SRO) on official Website.
10. Stock file.

Ghulam. Rasool (KAS)

Deputy Secretary to Government,
Revenue Department

